

WRITTEN ANSWERS TO STARRED QUESTIONS**Bailout plan for Air India**

*389. SHRIMATI MOHSINA KIDWAI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has recently taken a number of decisions aimed at pulling out ailing Air India from its financial mess and putting it on the road to profitability;

(b) if so, the details thereof;

(c) whether Government has decided to infuse additional funds into the airlines to the tune of Rs.30,000 crore in the next few years and also decided to induct new planes; and

(d) If so, to what extent such a bailout plan for Air India has been approved by Government?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) Yes, Sir. The Government has approved the following financial package for Air India in order to improve its financial condition:-

- (i) Induction of upfront equity of Rs 6,750 crore, including Rs.1,200 crore provided in the budget of 2011-12 and already released, in FY 2011-12.
- (ii) Equity for Cash deficit support of Rs. 4,552 crore till FY 2021.
- (iii) Equity for already guaranteed aircraft loan of Rs.18,929 crore till FY2021.
- (iv) GOI Guarantee for repayment of Principal amount and payment of interest on the Non Convertible Debentures of Rs.7400 crore proposed to be issued to financial institutions, Banks, LIC, EPFO etc. which will be used to repay part of Working capital loans.
- (v) Government has also approved induction of 27 numbers Boeing 787 and 3 Boeing 777 aircraft on Sale and Lease Back basis, orders for which are already been placed with Boeing In the year 2005-06.

Adherence to rules for Aadhar Cards

*390. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some agencies that were involved in preparing Aadhaar cards did not follow the rules;

(b) whether it is also a fact that those agencies did not take the fingerprints and the iris scan; and

(c) if so, the action that is proposed to be taken in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) to (c) The enrolment of residents under the Aadhaar Project is undertaken in partnership with Registrars, who are State and Central Government Ministries/Departments/Public Sector Ranks, etc. Memorandum of Understanding (MOU) has been signed with each of the State and Central Registrars. As per the MOU containing guidelines for collection of data, UIDAI shall, among other things, develop and prescribe standards for recording data fields, data verification and biometric field, prescribe a process for enrolment of residents, while the Registrars shall identify and appoint enrolment agencies, who in turn must follow the standards and processes prescribed by UIDAI at the time of recording the residents' data. The enrolment process guidelines also list out comprehensive Roles and Responsibilities of each of the stakeholder namely; Registrars, Enrolments agencies, Verifiers, Introducers, Operators and Supervisors.

Reports of non-compliance of prescribed processes/guidelines have been received against some agencies, *e.g.* M/s Infrastructure Leasing and Financial Services Ltd., M/s 4 G Identity Solutions (P) Ltd., M/s Alankit Assignments Ltd., M/s Madras Security Printers Ltd., M/s Techsmart India (P) Ltd., M/s Tera Software, M/s Vakrangee Software Ltd., M/s Smart Chips Ltd. etc. Enrolment of residents as 'biometric exception' has also been detected. As and when such instances are detected or brought to the notice of UIDAI, action against such erring operators/supervisors/ enrolment agencies and concerned Registrars are taken from time to time.

The Roles and Responsibilities of the Registrars are to collect demographic and biometric data from residents directly or through Enrolment Agencies. Registrars have the flexibility to collect additional data, which will be referred to as 'KYR+' fields for the various applications they have in mind.

UIDAI has issued show cause notices and temporarily suspended enrolment operation etc. of some of these agencies such as M/s Infrastructure Leasing and Financial Services Ltd., M/s 4 G Identity Solutions (P) Ltd., M/s Alankit Assignments Ltd., M/s Madras Security Printers Ltd., M/s Techsmart India (p) Ltd., M/s Tera Software, M/s Vakrangee Software Ltd., M/s Smart Chips Ltd. etc. for non-compliance of prescribed process/guidelines till corrective measures are put in place. UIDAI has introduced a number of measures to deal with the problem. These

include demographic data quality check, formulating a suspension policy, under which erring operators/supervisors can be blacklisted and debarred from undertaking further enrolments. Further, the UIDAI has firmed up an Enrolment centre monitoring process by empanelling monitors, who can conduct surprise visits of these centres periodically to check compliance of all process/guidelines. UIDAI has also decided to carry out 100% manual check of all 'Biometric Exception' cases before taking up the processing of the resident data packet for Aadhaar generation. To dis-incentivize the laissez faire approach of partners towards demographic data quality, UIDAI has decided to impose financial penalty of Rs 150/- per error packet and a penalty of Rs. 500/- per packet for process violation or process non-compliance. Process violation will also invite strict criminal proceedings against the concerned enrolment operator and EA in addition to the financial penalty. A Fraud Analytics module is also being deployed at the Central Identity Data Repository (CIDR) to track attempts to fraud.

Four laning at NH-32

*391 SHRI PANKAJ BORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) when the project of four laning of Numaligarh to Dibrugarh NH-32 was sanctioned;

(b) whether it is a fact that four-laning project work has not yet started;

(c) if so, by when the project is expected to start; and

(d) the reasons for such delay in four laning in view of importance of this National Highway in North-Eastern Region?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) to (d) The work of 4 laning of NH-37 from Numaligarh to Dibrugarh (178 km) has not been sanctioned yet.

Construction of roads assigned to private contractors

†*392. SHRI SHIVANAND TIWARI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that during last years, the quantum of responsibility of construction of roads assigned to the private sector has not been fulfilled within the stipulated period;

(b) if so, the length of roads assigned for construction to private sector

†Original notice of the question was received in Hindi.